

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

CP(C) No.24 of 2000  
O.A. No. 1226/97)

Date of order: 04.05.2000

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G. S. Maingi, Administrative Member

INDRASAN DEVI

VS

UNION OF INDIA & ORS.  
( R.L. MALHOTRA, GM)

For the Applicant : Mr. B. C. Sinha, counsel

For the Respondents :Mr. K.C. Saha, counsel

O R D E R

D. Purkayastha, JM

Mr. Saha, learned advocate appearing on behalf of the alleged contemners submits that the respondents have implemented the judgment passed by this Tribunal in respect of the balance gratuity money to the applicant, but no interest has been paid till date. But Mr. Saha assured that interest will be paid within 10 days from today. On the basis of the assurance given by the learned advocate for the alleged contemners the CP(C) is disposed of.

*G. S. Maingi*  
MEMBER (A)

*D. Purkayastha*  
MEMBER (J)